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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 19th July 1968

No.LJL.9/68/7.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XVII OF 1968

(Received the assent of the Governor on the 18th July 1968)

THE ASSAM URBAN AREAS RENT CONTROL (AMENDMENT)
ACT, 1968

[Published in the *Assam Gazette* Extraordinary, dated the 20th July, 1968]

An
Act

to amend the Assam Urban Areas Rent Control Act, 1966

Preamble. Whereas it is expedient to amend the Assam Urban Areas Rent Control Act, 1966, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act II of 1967.

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Urban Areas Rent Control (Amendment) Act, 1968.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of long title and Preamble of Assam Act II of 1967. 2. In the long title and preamble of the principal Act, the words "including Cantonments" after the word "Assam" shall be deleted.

Amendment of section 1 of Assam Act II of 1967. 3. In section 1 of the principal Act, in sub-section (2) (a) the words and figures "including Cantonments as defined in the Cantonments Act, 1924; provided that nothing in this Act shall prohibit the Officer Commanding the Station to appropriate any premises under the Cantonments (House Accommodation) Act, 1923" after the word "Assam" shall be deleted.

Amendment of section 2 of Assam Act II of 1967. 4. In section 2 of the principal Act, in clause (g) the words and figures "and includes a Cantonment as defined in section 3 of the Cantonments Act, 1924" shall be deleted.

P. C. DAS,
Joint Secy. to the Govt. of Assam,
Law Department.